

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 7.11.94.

OA 526/94

SUBHASH CHAND AVASTHI

... APPLICANT.

V/s.

UNION OF INDIA & ORS.

... RESPONDENTS.

CORAM:

HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.  
HON'BLE MR. N.K. VERMA, MEMBER (A).

For the Applicant ... SHRI S.C. SETHI.

For the Respondents ...

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

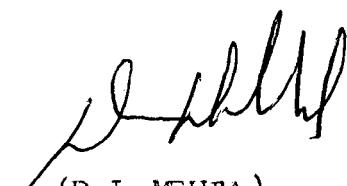
Heard the learned counsel for the applicant. The learned counsel for the applicant submits that respondent No.3 is transferring the applicant at Sawai Madhopur. His main grievance is that he should not be transferred in the mid of the session upto April, 1995. His second grievance is that his son is suffering from a serious disease and he should be transferred only at a place where the medical facilities are available and his son can be treated for the disease from which he is suffering. He has produced some documents to show that he is getting the treatment of his son from the private doctors who are specialists.

2. We will not like to observe anything at this stage. The applicant should first move the respondent No.2 and the respondent No.3 should hear his grievances and consider the grievances according to law taking ~~the~~ humanitarian approach and pass necessary orders according to law. The order should be passed within a reasonable period.

3. The OA stands disposed of accordingly, with no order as to costs.

N.K.Verma

(N.K. VERMA)  
MEMBER (A)



(D.L. MEHTA)  
VICE CHAIRMAN